

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.3300/Del/2018  
Assessment Year : 2009-10**

<b>M/s Shoreya Exports Pvt.Ltd., E-18, Model Town, New Delhi – 110 009. PAN : AAICS5881N. (Appellant)</b>	<b>Vs.</b>	<b>Income Tax Officer, Ward-23(2), New Delhi.  (Respondent)</b>
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Appellant by	:	Shri Divyansh Jain, Advocate.
Respondent by	:	Shri M. Baranwal, Senior DR.

Date of hearing	:	16.11.2020
Date of pronouncement	:	16.11.2020

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2009-10 is directed against the order of learned CIT(A)-28, New Delhi dated 10<sup>th</sup> March, 2018.

2. The assessee, vide letter dated 2<sup>nd</sup> November, 2020 has requested for withdrawal of the appeal filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 16<sup>th</sup> November, 2020.

Sd/-

**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar